

Re: Forwarding of claim in r/o M/s S V Equipment Private Limited-Reg

From: sreedhar nukala (sreenuka_1@yahoo.com)

To: cirpsvequip@gmail.com; legal.ts@esic.nic.in

Date: Wednesday, 13 July, 2022 at 08:04 pm IST

Sir,

As per the information submitted by the Corporate Debtor S V Equipments pvt Ltd, it is to bring to your notice that the ESI dues which were claimed have already been paid.

Copy of proof of order submitted by the CD is attached herewith for your kind information.

Further, the case is under withdrawn status as the Operational creditor and CD have settled and the final hearing on 14/07/2022 before Honble NCLT for allowing the petition for withdrawal. In the light of the above you are hereby requested to contact the Corporate Debtor for any dues.

Thanking you,

Sreedhar Nukala, FCA, DISA,IP
6-3-252/A8&9, 203, Mount castle Apts,
Erramanzil Colony,
Hyderabad 500082
sreenuka_1@yahoo.com,
IBBI/IPA-001/IP-P00432/2017-18/10755

On Tuesday, 12 July, 2022 at 03:45:08 pm IST, Legal Branch RO Hyderabad <legal.ts@esic.nic.in> wrote:

Sir,

I am forwarding here with the Claim in Form-F in respect of the corporate debtor M/s S V Equipment Private Limited for claiming ESI dues. Kindly accept the claim.

Thanks & Regards

Deputy Director,
Legal Branch,
Regional Office,
ESI Corporation,
Hyderabad, Telangana.



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